

DIVISION BENCH

ITEM NO.126

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**CA No.66/2019, CA No.205/2019, CA No.311/2018 & CA No.42/2020
IN CP (IB) No.223/ALD/2018**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 12th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	STANDARD CHARTERED BANK V/S M/S JVL AGRO INDUSTRIES LTD
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Ms. Swati Dalmia with Sh. Yash Tandon, Advs. : *For the Liquidator/Applicant in CA No.66/2019 & CA No.42/2020, IA No.132/2021 & IA No.69/2021 & Res. in CA No.205/2019, CA No.311/2018, IA No.71/2021 & IA No.327/2020*
- Sh. Mohit Chaudhary, Adv. : *For the Applicant in CA No.205/2019 & CA No.311/2018 & Res. No.2 in CA No.66/2019*
- Sh. Prakhar Mittal, Adv. : *For the Applicant in CA No.205/2019 & CA No.311/2018 & Res. No.1 in CA No.66/2019*
- Sh. Utkarsh Malviya, Adv. : *For the Res. No. 3 in CA No.66/2019 and Res. No.10 in CA No.42/2020*

ORDER

CA No.66/2019

- 1.** Ld. Counsel, Ms. Swati Dalmia representing the Liquidator has made her submissions.
- 2.** Now the arguments on behalf of the Respondents have to take place.
- 3.** Ld. Counsel, Sh. Mohit Chaudhary representing the Respondent No.2, states that he has instructions only with respect to Respondent No.2, though

-Sd-

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a composite reply had already been filed on behalf of the Respondents No.1 to 5. The same stand is taken by Ld. Counsel, Sh. Prakhar Mittal representing the Respondent No.1, who also states that he has instructions to appear only for Respondent No.1.

4. Ld. Counsel, Sh. Utkarsh Malviya represents the Respondent No.3 and states that now the Respondent No.3 is being represented independently and also a written note has been supplied to the Ld. Counsel representing the Liquidator some time back.
5. Ld. Counsel representing the Liquidator has received the copy of the written note and would also be making her submissions during the next proceedings, after the submissions have been made by the Respondents.
6. Ld. Counsel representing the Respondent No.3 further states that the necessity to file the written note in fact has arisen, in view of the fact that according to him, there was no consent obtained from him while filing the composite reply on behalf of Respondents No.1 to 5. He therefore, seeks to file some documents keeping in view the fact that the written note has already been filed to defend his case effectively.
7. As a matter of indulgence, in terms of principles of natural justice, we therefore direct that let the documents be filed by way of affidavit within the a period of one week with advance copy to be supplied to the Ld. Counsel representing the Liquidator.
8. However, the Registry points out that the copy of the written note is not available in its record. Keeping in view, the fact that the copy thereof has already been supplied to the Ld. Counsel representing the Liquidator, and the copy of the written note is not available in the Registry, let a copy of the written note be filed on behalf of the Respondent No.3 in the Registry of this Tribunal on the e-portal as well as hard copy within a period of one week positively.
9. On the next date of hearing, the arguments on behalf of the Respondents would be heard. The matter is adjourned for further arguments on 6th August, 2024 and to be taken up at 2:30 pm.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

12th July, 2024

Avaneesh Kumar Singh
(Stenographer)